

**COURT-II**  
**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY**  
(Appellate Jurisdiction)

**APPEAL NO. 42 OF 2018 & IA NO. 214 of 2018,**  
**APPEAL No. 78 OF 2018 & IA NO. 358 OF 2018,**  
**APPEAL NO. 117 OF 2018 & IA NO. 510 OF 2018,**  
**APPEAL NO. 118 OF 2018 & IA NO. 475 OF 2018,**  
**APPEAL NO. 206 OF 2018 & IA NO. 780 OF 2018,**  
**APPEAL NO. 207 OF 2018 & IA NO. 775 OF 2018,**  
**APPEAL NO. 227 OF 2018 & IA NO. 910 OF 2018,**  
**APPEAL NO. 268 OF 2018 & IA NO. 1178 OF 2018 &**  
**APPEAL NO. 271 OF 2018 & IA NO. 1065 OF 2018**

**Dated: 15<sup>th</sup> November, 2018**

**Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member**  
**Hon'ble Mr. S.D. Dubey, Technical Member**

**APPEAL NO. 42 OF 2018 & IA NO. 214 of 2018**

**In the matter of:**

**M/s Fortune Five Hydel Projects Pvt. Ltd. ... Appellant(s)**  
**Vs.**  
**Karnataka Electricity Regulatory Commission & Ors. ... Respondent(s)**

Counsel for the Appellant (s) : Mr. S. Venkatesh  
Ms. Nishtha Kumar  
Mr. Sandeep Rajpurohit

Counsel for the Respondent (s) : Mr. Anand K. Ganesan for R-1  
Ms. Pallavi Sengupta  
for Mr. Balaji Srinivasan for R-2, 4, 6 & 7

**APPEAL No. 78 OF 2018 & IA NOS. 358 OF 2018**

**In the matter of:**

**M/s Green Infra Wind Power Generation Ltd. ... Appellant(s)**  
**Vs.**  
**Karnataka Electricity Regulatory Commission & Ors. ... Respondent(s)**

Counsel for the Appellant (s) : Mr. Catherine Ayallore

Counsel for the Respondent (s) : Mr. Anand K. Ganesan for R-1  
Ms. Pallavi Sengupta  
for Mr. Balaji Srinivasan for R-2 to 4 & R.6

Mr. Shahbaz Hussain  
Mr. Fahad Khan for R-5

**APPEAL NO. 117 OF 2018 & IA NOS. 510 OF 2018**

**In the matter of:**

**Lalpur Wind Energy Private Limited**

.... **Appellant(s)**

**Versus**

**Karnataka Electricity Regulatory Commission & Ors.**

.... **Respondent(s)**

Counsel for the Appellant (s) : Ms. Swagatika Sahoo  
Ms. Aradhna Tandon  
Ms. Surabhi Pandey

Counsel for the Respondent (s) : Mr. Anand K. Ganesan for R-1  
  
Ms. Pallavi Sengupta  
for Mr. Balaji Srinivasan for R-2 to 4 & R.6

**APPEAL NO. 118 OF 2018 & IA NOS. 475 OF 2018**

**In the matter of:**

**Renew Power Ventures Private Limited**

....

**Appellant(s)**

**Vs.**

**Karnataka Electricity Regulatory Commission & Ors.**

....

**Respondent(s)**

Counsel for the Appellant (s) : Ms. Swagatika Sahoo  
Ms. Aradhna Tandon  
Ms. Surabhi Pandey

Counsel for the Respondent (s) : Mr. Anand K. Ganesan for R-1  
  
Ms. Pallavi Sengupta  
for Mr. Balaji Srinivasan for R-2 to 4 & R.6

**APPEAL NO. 206 OF 2018 & IA NO. 780 OF 2018 &**

**In the matter of:**

**M/s. Golden Hatcheries & Ors.**

...

**Appellant(s)**

**Vs.**

**Karnataka Electricity Regulatory Commission & Anr.**

...

**Respondent(s)**

Counsel for the Appellant (s) : Ms. Swagatika Sahoo  
Ms. Aradhna Tandon  
Ms. Surabhi Pandey

Counsel for the Respondent (s) : Mr. Anand K. Ganesan for R-1  
  
Ms. Pallavi Sengupta  
for Mr. Balaji Srinivasan for R-2

**APPEAL NO. 207 OF 2018 & IA NO. 775 OF 2018**

**In the matter of:**

**Rai Bahadur Seth Shreeram Narasingdas Pvt. Ltd.**

....

**Appellant(s)**

**Vs.**

**Karnataka Electricity Regulatory Commission & Ors.**

....

**Respondent(s)**

Counsel for the Appellant(s) : Ms. Arunima Kedia

Counsel for the Respondent (s) : Ms. Pallavi Sengupta  
for Mr. Balaji Srinivasan for R-2 to 5

Mr. Shahbaz Hussain  
Mr. Fahad Khan for R-3

Mr. G.S. Kannur  
Mr. Nitin Sarvanan  
Ms. Arunima Singh  
Ms. Priyadarshini for R-3

**APPEAL NO. 227 OF 2018 & IA NO. 910 OF 2018**

**In the matter of:**

**M/s Bhuruka Gases Limited & Anr.**

.... **Appellant(s)**

**Versus**

**Karnataka Electricity Regulatory Commission & Ors.**

.... **Respondent(s)**

Counsel for the Appellant (s) : Ms. Swagatika Sahoo  
Ms. Aradhna Tandon  
Ms. Surabhi Pandey

Counsel for the Respondent (s) : Ms. Pallavi Sengupta  
for Mr. Balaji Srinivasan for R-2 to 4

**APPEAL NO. 268 OF 2018 & IA NO. 1178 OF 2018**

**In the matter of:**

**Jindal Aluminium Limited**

.... **Appellant(s)**

**Versus**

**Karnataka Electricity Regulatory Commission & Anr.**

.... **Respondent(s)**

Counsel for the Appellant (s) : Ms. Swagatika Sahoo  
Ms. Aradhna Tandon  
Ms. Surabhi Pandey

Counsel for the Respondent(s) : Mr. Anand K. Ganesan for R-1

Mr. Shahbaz Hussain  
Mr. Fahad Khan for R-2

**APPEAL NO. 271 OF 2018 & IA NO. 1065 OF 2018**

**In the matter of:**

**Central Arecanut and Cocoa Marketing & Processing  
Co-operative Limited**

.... **Appellant(s)**

**Vs.**

**Karnataka Electricity Regulatory Commission & Ors.**

.... **Respondent(s)**

Counsel for the Appellant(s) : Mr. Anantha Narayana M.G.  
Mr. Sridhar Prabhu

Counsel for the Respondent(s) : Ms. Pallavi Sengupta  
For Mr. Balaji Srinivasan for R-4

## **ORDER**

### **Appeal No. 42 of 2018 & IA No. 214 of 2018**

The learned counsel for the appearing parties submitted that, pleadings are completed in this case and the matter may kindly be posed for hearing.

### **Appeal No. 78 of 2018 & IA No. 358 of 2018**

The learned counsel, Catherine Ayalore, appearing for the Appellant prays for one week time to file rejoinder to the reply filed by the fifth respondent.

Submission made by the learned counsel for the appellant, as stated supra, is placed on record.

One week time is granted finally to the learned counsel appearing for the Appellant to file rejoinder to the reply filed by the fifth respondent. She may do the needful by 22.11.2018, duly serving copy to the learned counsel for the appearing respondents.

### **Appeal No. 117 of 2018 & IA No. 510 of 2018, Appeal No. 118 of 2018 & IA No. 475 of 2018 and Appeal No. 206 of 2018 & IA No. 780 of 2018**

The learned counsel for the appearing parties submitted that, pleadings are completed in this case and the matter may kindly be posed for hearing.

### **Appeal No. 207 of 2018 & IA No. 775 of 2018**

The learned counsel, Ms. Pallavi Sengupta, appearing for the second Respondent submitted that, she will file reply in this case during the course of the day in the Registry. The learned counsel, Ms. Arunima Kedia, appearing for the Appellant prays for one week time to file rejoinder to the reply filed by the second Respondent.

Submissions made by the learned counsel for the appearing parties, as stated supra, are placed on record.

The learned counsel appearing for the second Respondent is permitted to file her reply in this case during the course of the day in the Registry. The learned counsel appearing for the Appellant is also permitted to file rejoinder to the reply filed by the second Respondent by 22.11.2018, after duly serving copy to the counsel for the appearing parties.

**Appeal No. 227 of 2018 & IA No. 910 of 2018**

The learned counsel, Ms. Pallavi Sengupta, appearing for the second Respondent submitted that, she will file reply in this case during the course of the day in the Registry. The learned counsel, Ms. Swagatika Sahoo, appearing for the Appellant prays for one week time to file rejoinder to the reply filed by the second Respondent.

Submissions made by the learned counsel for the appearing parties, as stated supra, are placed on record.

The learned counsel appearing for the second Respondent is permitted to file her reply in this case during the course of the day in the Registry. The learned counsel appearing for the Appellant is also permitted to file rejoinder to the reply filed by the second Respondent by 22.11.2018, after duly serving copy to the counsel for the appearing parties.

**Appeal No. 268 of 2018 & IA No. 1178 of 2018**

The learned counsel, Mr. Shahbaz Hussain accepts notice on behalf of the second Respondent and undertakes to file his vakalatnama in this case with one week. Further, he prays for one week time to file his reply in this case. The learned counsel, Ms. Swagatika Sahoo, appearing for the Appellant prays for two days time thereafter to file rejoinder to the reply to be filed by the second Respondent.

Submissions made by the learned counsel for the appearing parties, as stated supra, are placed on record.

The learned counsel appearing for the second Respondent is permitted to file his vakalatnama as well as his reply in this case by 22.11.2018, after duly serving copy to the learned counsel for the appearing parties. Thereafter, the learned counsel appearing for the Appellant is permitted to file rejoinder to the reply filed by the second Respondent by 26.11.2018, after duly serving copy to the counsel for the appearing parties.

**Appeal No. 271 of 2018 & IA No. 1178 of 2018**

The learned counsel, Ms. Pallavi Sengupta, appearing for the Respondent Nos. 3 & 4 submitted that, she will file reply in these cases during the course of the day in the Registry. The learned counsel, Mr. Anantha Narayan M.G., appearing for the Appellant prays for one week time to file rejoinder to the reply filed by the Respondent Nos. 3 & 4.

Submissions made by the learned counsel for the appearing parties, as stated supra, are placed on record.

The learned counsel appearing for the Respondent Nos. 3 & 4 is permitted to file her reply in these cases during the course of the day in the Registry. The learned counsel appearing for the Appellant is also permitted to file rejoinder to the reply filed by the Respondent Nos. 3 & 4 by 22.11.2018, after duly serving copy to the learned counsel for the appearing parties.

**APPEAL NO. 42 OF 2018 & IA NO. 214 of 2018 & Batch**

Interim orders granted earlier are extended until further orders.

In the meanwhile, learned counsels for the appearing parties are directed to complete their pleadings in this batch of appeals and file their respective written submissions in these appeals within two weeks from today i.e. by 29.11.2018, after duly serving copy to the learned counsel for the appearing appellants/respondents.

Further, it is needless to clarify that these matters would be taken up on **06.12.2018** for final disposal as agreed by the learned counsel for the appearing parties.

**(S.D. Dubey)**  
**Technical Member**  
vt/pk

**(Justice N.K. Patil)**  
**Judicial Member**